

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI

16 September, 1972.

NOTIFICATION  
(REVENUE TAX)

No. 256 (U.No. 177/23/72-IT (A)): In exercise of the powers conferred by clause (iv) of sub-section (23) of section 13 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Friends of Moral Re-orientation (India)" for the purpose of the said section for and from the assessment year (s) 1976-77

*Sd*

( M. CHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Hon'ble,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near National Garden), New Delhi.

Copy to:-

1. Trustee, Friends of Moral Re-orientation (India), Asha Plotou, Lonangal, Maharashtra.
2. The Commissioner of Income-tax, Dabney City-IV, Dabney, with reference to his letter No. 68.71 (23)/14/72-73 dt. 16.3.72.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(133)/(P&A)/(Inv.), New Delhi.
5. Director of I.T. Services (Income-tax), 1st Floor, Akbar-o-Shahib, Kato Chandra Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of I.T. of Inv. (I&SP), New Delhi (9 copies).
9. Director of Training, IIT (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri D. Baloo, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*M. Chastri*

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